

**GOVERNMENT OF INDIA**  
**MINISTRY OF MINES**  
**LOK SABHA**  
**UNSTARRED QUESTION NO.273**  
**TO BE ANSWERED ON 17<sup>TH</sup> NOVEMBER, 2016**  
**“UNAUTHORISED MINES”**

**273. SHRI P. KARUNAKARAN:**

Will the Minister of MINES be pleased to state:

- (a) whether the Government has received any representation from various quarters regarding unauthorized mines in the country;
- (b) if so, the details thereof;
- (c) the steps taken by the Government to close down these mines;
- (d) whether the Government has taken any steps to cancel the licence of mines which are violating the rules and regulations; and
- (e) if so, the details thereof?

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL,  
NEW & RENEWABLE ENERGY AND MINES (SHRI PIYUSH GOYAL)**

(a): No madam.

(b) to (c): Does not arise in view of reply given at (a) above.

(d) to (e) The mining lease deed which contains the terms and conditions under which the mining operations are to be conducted is executed between the State Governments and the lessee. The State Governments, therefore, monitor for compliance of these conditions. Steps taken by the State Governments to cancel the mining leases, if any, for violation of the terms and conditions of rules are not maintained centrally.

The provisions of Mineral Conservation and Development Rules, (MCDR) 1988 framed under section 18 of the Mines and Minerals (Regulation & Development) (MMDR) Act, 1957 for conservation and systematic development of minerals and for the protection of environment by preventing or controlling any pollution caused by mining operations, are monitored by Indian Bureau of Mines (IBM) (a subordinate office of the Ministry)

However, based on the quarterly returns on illegal mining submitted by various state governments to IBM, details of instances of illegal mining (both major minerals and minor minerals) reported in various parts of the country and the action taken by State Governments, for the last three years i.e. 2013-14 to 2015-16 are at Annexure-I

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**Annexure-I, as referred in reply to part (d) to (e) of Lok Sabha Question No-273**

**(From 2013-14 to 2015-16)**

Illegal mining cases						Action taken from 2013-14 to 2015-16		
Sr. No.	State	2013 – 14	2014 – 15	2015 – 16	FIR Lodged (Nos.)	Court Cases Filed (Nos.)	Vehicle Seized (No.)	Fine realized by State Govt. (Rs. Lakh)
1	Andaman & Nicobar	n.r.	n. r.	n. r.	0	0	0	0.05
2	Andhra Pradesh	7692	9379	9953	2	1	2	224.055
3	Assam	0	0	0	0	0	0	0
4	Chhattisgarh	3996	5040	5862	2	13362	1138	2662.42
5	Goa	1	0	2	0	0	1	0
6	Gujarat	5447	5716	6499	217	27	9466	8888.288
7	Haryana	3589	5333	3912	411	0	0	2965.316
8	Himachal Pradesh	n.r.	n. r.	n. r.	0	0	0	0
9	Jharkhand	901	1162	1645	1916	324	1663	1915.72
10	Karnataka	8509	8464	9185	622	444	8521	7456.95
11	Kerala	4448	4172	3701	0	0	0	2681.28
12	Madhya Pradesh	6725	8173	13627	60	28356	528	16671.131
13	Maharashtra	36476	32717*	30979*	36	0	100172	14078.55
14	Mizoram	21	26	n. r.	1	0	0	1.537
15	Odisha	76	104	62	0	4	10	988.2
16	Punjab	n.r.	n. r.	n. r.	0	0	61	45.52
17	Rajasthan	2953	2945	3661	1774	31	6013	4087.643
18	Tamilnadu	1078	205	58	8504	01	29183	10017.1
19	Telangana	-	3311	6538	0	0	2	2436.276
20	Uttar Pradesh	6777	10402	11350	0	0	0	9312.74
21	West Bengal	n.r.	n. r.	575	575	0	218	0
Grand Total		88689	97149	107609	14120	42550	156978	84432.776

n. r. – quarterly return not received.

Source: Indian Bureau of Mines.